

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).22245/2020

(Arising out of impugned final judgment and order dated 11-04-2019 in WPC No. 38454/2015 passed by the High Court of Kerala at Ernakulam)

THE STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

SUNITHA S. & ANR.

Respondent(s)

(WITH I.R. and IA No.106834/2020-CONDONATION OF DELAY IN FILING)

Date : 29-10-2020 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. C. K. Sasi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 Issue notice.
- 3 Tag with SLP(C) Nos 15232-15257 of 2019.
- 4 The direction of the learned Single Judge for the disbursal of the monetary benefits shall remain stayed, until the next date of hearing.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER